

**EDUCATION SECRETARIAT  
NOTIFICATION**

**No. ED 145 ViVida 98, Bangalore, dated: 15th March, 2001**

In exercise of the powers conferred by clause (7) of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) the Government of Karnataka hereby authorises the officers specified in column (3) of the table below to perform the functions and discharge the duties of the competent authority for the purpose of section 107 of the said Act in respect of the institutions specified in column (2) there of:

Sl. No.	Category of Educational Institutions	Officers
1	Primary Schools	Director of Public Instruction (Primary)
2	Secondary Schools	Director of Public Instruction (Secondary)
3	TCH, CPED, B.Ed. Colleges	Director of Public Instruction (State Education Research and Training)
4	P.U. Colleges	Joint Director (Administration) Directors of Pre-University Education
5	Degree Colleges and Law Colleges	Director of Collegiate Education
6	Sanskrit, Urdu & other Minority language schools	Director (Urdu & other Minority language)
7	Engineering colleges, Polytechnics, Junior Technical schools.	Chief Administrative Officer in the office of Director of Technical Education

By Order and in the name of the  
Governor of Karnataka,

**K.S. Gopalakrishna**

Under Secretary to Government,  
Education Department (General)

